

**BEFORE THE NATIONAL GREEN TRIBUNAL****PRINCIPAL BENCH, NEW DELHI****Appeal No. 62 of 2026****IN THE MATTER OF:**

M/s Jai Maa Santoshi Industries

...Appellant

**Versus**

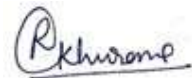
Commission for Air Quality Management in

National Capital Region and Adjoining Areas

...Respondent(s)

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1.	Copy of letter dated 30.06.2026 issued by Regional Office, Sonipat, HSPCB directing to deposit the EC along with Order dated 30.06.2026 passed by HSPCB imposing environment compensation.	1-3

**Date: 30.06.2026****Filed Through:**

Rahul Khurana, Advocate

Counsel for HSPCB

9811894060

[rkhuranalegal@gmail.com](mailto:rkhuranalegal@gmail.com)



**435**  
**Regional Office, Sonipat**  
**Haryana State Pollution Control Board**  
Plot no.1, Sector-15 part II, Sonipat Ph.- 0130-2236119,  
E-mail ID: - [hspcbrosr@gmail.com](mailto:hspcbrosr@gmail.com)



No. HSPCB/SR/2026/3984

Dated: 30.06.2026

To

M/s Sriram Industries (M/s Jai Maa Santoshi Industries),  
Khasra No. 23/4/1, village Nathupur, Kundli,  
Sonipat

**Sub: Regarding deposition of environmental compensation for non-compliance observed during the inspection flying squad team of CAQM on 21.11.2025.**

Ref. Head Office letter dated HSPCB, Head Office Order vide no. I/292474/2026 dated 30.06.2026.

Kindly refer to the subject cited above and Head Office order under reference, the environmental compensation (EC) of Rs. 43,68,750/- has been imposed by the competent authority on your industry for non-compliance observed during the inspection flying squad team of CAQM on 21.11.2025.

Therefore, you are hereby directed to deposit the amount of imposed EC of Rs. 43,68,750/- in the bank account of the Board. Detail of the account is provided below:

Bank Name	INDUSLAND Bank
Account No.	100053543757
Branch	Sector-9, Panchkula
IFSC Code	INDB0000164

The above deposition may be made as early as possible not later than 30 days and failure to deposit the amount will attract the delay in further processing in review of closure direction pending before CAQM and also to avoid any further adverse report before Hon'ble NGT in the pending matter vide Appeal no. 62 of 2026. In view of above in compliance of the direction passed by competent authority with providing proof of deposition/transaction to this office.

DA/ EC orders dated 30.06.2026.

**AJAY SINGH** Digitally signed  
by AJAY SINGH  
Date:  
2026.06.30  
Regional Officer  
Sonipat Region

Endst.: No.: HSPCB/SR/2026/3985

Dated: 30.06.2026

A copy of above is forwarded is forwarded to the Chairman, HSPCB for information please.

**AJAY SINGH** Digitally signed  
by AJAY SINGH  
Date:  
2026.06.30  
Regional Officer  
Sonipat Region



**HARYANA STATE POLLUTION CONTROL BOARD**

**C-11, SECTOR-6, PANCHKULA**

**Email: [hspcbaircell@gmail.com](mailto:hspcbaircell@gmail.com)**



**Order**

Whereas, M/s Sriram Industries (M/s Jai Maa Santoshi Industries), Khasra No. 23/4/1, village Nathupur, Kundli, Sonipat is engaged in melting of steel scrap and is covered under Orange category of consent management of the Board and is a small scale unit;

Whereas, the above said unit was inspected on 21.11.2025 by flying squad team of CAQM. During inspection, following violations were noticed: 1. The unit failed to provide the copy of Consent to Establish (CTE) and Consent to Operate (CTO). 2. The unit was found operating an induction furnace and the fume extraction system was found to be non-functional, resulting in fugitive emissions. 3. The stack emission report was also not provided by the unit. Thereafter, Closure direction was issued by the CAQM to the above said unit vide F. No. 16014/14/2021/MERD/IP/Closure/8492-97 dated 11.12.2025 & accordingly the closure order was complied on 09.03.2026. The unit submitted request for suspension of closure vide letter dated 16.03.2026 and also submitted a representation in Head Office on 16.04.2026;

Whereas, the Regional Officer, Sonipat vide letter No. HSPCB/SR/2026/7577 dated 27.03.2026 has sent the recommendation for imposing environmental compensation on the unit for above said violations;

Whereas, on the directions of Hon'ble NGT in the matter of OA No.593/2017 (WP (CIVIL) No. 375/2012, Paryavaran Suraksha Samiti & Anr. Vs. Union of India & Ors, CPCB has prepared methodology for assessing Environmental Compensation. The methodology prepared by the CPCB has been accepted by Hon'ble NGT vide orders dated 28.08.2019 in same case;

Whereas, Hon'ble Supreme Court of India in matter of Indian Council for Enviro Legal Action & Ors. Vs. Union of India & Ors., (1996) 3 SCC 212 Para 16 and in matter of Vellore Citizens Welfare Forum Vs. Union of India & Ors. (1996)5 SCC 647 Para 12-18 –held that “Polluter Pays” principle is an ‘accepted principle and part of environmental law of the country, even without specific statute’;

Whereas, it has been ordered vide Head office order Endst. No. HSPCB/PLG/2021/2343-2379 Dated 22.12.2021 to adopt the modalities/methodology suggested by CPCB for assessment, imposing, collection and utilization of environmental compensation from the polluting units in the state of Haryana;

Whereas, a committee was constituted at head office level vide order Endst. No. HSPCB/Estt./2023/4429-4437 dated 26.10.2023 and amended vide No. HSPCB/Estt./2023/4625-4633 dated 08.11.2023 to examine and finalize case of the environment compensation submitted by Regional officers so as to maintain the uniformity among all the cases. The report submitted by committee is placed before competent authority for approval;

Whereas, in compliance of above quoted orders of Hon'ble NGT, this case falls under the cases to be considered for levying environmental compensation i.e. noncompliance of any directions issued by the State Board under the provisions of Water Act, 1974, Air Act, 1981 and EP Act, 1986;

Whereas the Environmental Compensation Assessment Committee examined the recommendations of environmental compensation submitted by the Regional Officer in case of said unit, in its meeting held on 23.04.2026 as per the provisions of above said modalities/ methodology. After deliberations, the committee finalized environmental compensation as under:-

$$EC = PI \times N \times R \times S \times LF = 50 \times 699 \times 250 \times 0.5 \times 1.0 = 43,68,750/-$$

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**(Rupees Forty Three Lakh Sixty Eight thousand Seven Hundred Fifty only)**

Whereas, PI = Pollution index (**Red category: 80, Orange category: 50 and Green category: 30**); N = No. of days of the violation; R = Factor in Rupees; S = Factor of scale of operation (**0.5 for micro or small, 1.0 for medium and 1.5 for large unit**); LF = Location Factor (as per census).

N: 699 days- from 10.04.2024 (Date of lease deed done with the legal heir of the previous unit) to 09.03.2026 (Date of compliance of closure direction issued by CAQM)

In view of the above, it is hereby ordered, with the direction, to the unit M/s Sriram Industries (M/s Jai Maa Santoshi Industries), Khasra No. 23/4/1, village Nathupur Kundli, Sonipat to deposit Environmental compensation of **Rs. 43,68,750/- (Rupees Forty Three Lakh Sixty Eight Thousand Seven Hundred Fifty only)** with the Haryana State Pollution Control Board as Environment compensation within 01 month on account of the damage caused.

In case of failure, the Board will be constrained to initiate action as deemed necessary in due course of law. The amount of Environmental compensation is to be deposited in Saving Bank Account of the Board at INDUSIND Bank, Sector-9, Panchkula in Account Number- 100053543757 having IFSC Code: INDB0000164.

**Dated Panchkula, the  
30-06-2026**

**VINAY PRATAP SINGH, IAS  
CHAIRMAN**

**Endst. No. HSPCB/Consent/2026/**

**30-06-2026**

A copy of the above is forwarded to the following for information and necessary action please:-

1. Regional Officer, Sonipat
2. Sr. Accounts Officer, HSPCB.
3. M/s Sriram Industries (M/s Jai Maa Santoshi Industries), Khasra No. 23/4/1, village Nathupur Kundli, Sonipat.

**SATINDER PAL** Digitally signed  
by SATINDER PAL  
Date: 2026.06.30  
02:16:23 +05'30'

**Sr. Environmental Engineer  
For Chairman**